

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-5314-JK (LD) of 2024

DATED:- 23- 04 - 2024

Sanction is hereby accorded to the appointment Officer's of Health and Medical Education Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

Dated: 23.04.2024

No:- LAW-OIC/4/2024

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

Rm

Annexure to the Government Order No.5314-JK(LD) of 2024 dated 23.04.2024

S.No.	Titled of the case	OIC
1	T.A./566/2022 titled Darshana Devi & others Versus State of Jammu & Kashmir & others.	Dr. Sanjay Sharma, Dy. Director (Dentistry), Health Services, Jammu
2	WP(C) No. 1500/2023 titled Neeta Devi Versus Union Territory of Jammu & Kashmir & others.	Dr. Ravinder Singh, Chief Medical Officer, Reasi
3	T.A/3137/2020, S.W.P No. 887 of 2019 titled Mrs. Amit Kour Versus Union Territory of Jammu & Kashmir	Mr. Hilal Ahmad Wani, Administrative Officer
4	WP(C) No. 389/2023 titled Vijay Bhardwaj Vs Union Territory of Jammu & Kashmir & others.	Dr. Prince, Medical Officer, JKMSCL, J&K,

Am

Dr. Sanjay Sharma